

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**




C.P. No. 51/241-242,244/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2019**

Name of the Company: Krishak Bharati Cooperative Ltd  
V/s  
Gujarat State Energy Generation Ltd & Others

Section of the Companies Act : Section 241-242 & 244 of the Companies Act 2013.


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CHINTAM DAVE	ADVOCATE	RESP. NO. 1	
2.	Kanya Shah on behalf of Ajay Jasni	Advocate	Petitioner	
3.	Kalpesh Zg CS - GSEG	CS	RESPONDENT-1	

**ORDER**

The parties are represented through their respective Learned Counsel(s).

The counsel appearing for respondent no.1 seeks an adjournment with the consent of the counsel for the petitioner. In view of this, the matter is adjourned.

List the matter on 08.01.2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 27th day of November, 2019.